

Roc.No.3670/A/2020

DATED : 02.05.2020.

CIRCULAR

Sub : Courts & Judges – Spread of Corona Virus Pandemic – Limited functioning of the Subordinate Courts in the State of Tamil Nadu due to lockdown in the State of Tamil Nadu – Summer Vacation of the Subordinate Civil Courts in the State of Tamil Nadu and Union Territory of Puducherry from the 1st of May, 2020 to 31st of May, 2020 kept in abeyance and adjourned – Further modification – Orders issued by the Hon'ble High Court, Madras – Received – Certain directions – issued.

- Ref : 1. Official Memorandum received from the Hon'ble High Court, Madras in Roc.No.23991-C/2020/C3, dt.01.05.2020.
2. Letter received from the Registrar General, Hon'ble High Court, Madras, dt.01.05.2020 along with Notification No.40-3/2020 DM-I(A), dated 1.5.2020 issued by the Ministry of Home Affairs, Government of India.
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In pursuant to the directions issued by the Hon'ble High Court, Madras vide Official Memorandum and letter in the reference cited above, with the availability of the hardware to all concerned and the software appliances, coupled with the existing manpower, the Courts in Namakkal District shall resume staggered functioning with limited subject matters requiring urgent or expedient hearing till 31st of May, 2020, and subject to any further decision by the Hon'ble High Court, Madras.

The subject matters may range from Matrimonial cases; POSCO cases; Motor Accident Claims; Domestic Violence cases; Bails and Anticipatory Bails; Injunctions matters; Ex-parte Motions, Rent Control and such related matters, **which shall be handled through video-conferencing only and not otherwise.** The adjustment of subject matters to be spread over proportionately to the respective jurisdictions of Presiding Officers by the Principal District Judge, Namakkal allocating work to the Judicial Officers rank-wise and by turns, accommodating cases as per the limited staff available.

The staff members to be deployed for the said purpose shall be divided in shifts in proportions as per requirement, however, the total deployment not beyond 33% of the total strength and also as per the clarification issued by the the Hon'ble Chief Justice that deployment of staff need not be necessary to the maximum limit of 33% and may be kept at the minimum level, subject to the convenient of the respective Judicial Officers.

Further, as per the Guidelines issued by the Central Government vide Notification No.40-3/2020 DM-I(A), dated 1.5.2020 on lockdown measures, all the Judicial Officers in Namakkal District may ensure that the said lockdown guidelines are strictly observed while deploying staff for carrying out the essential judicial services to the bare minimum that may be required in this given circumstance of lockdown being continued.

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Copy of the Hon'ble High Court's Official Memorandum, Letter along with Notification issued by the Ministry of Home Affairs, Government of India are also enclosed herewith.

Adi
02/05/2020
Principal District Judge,
Namakkal.

To

1. All the Judicial Officers in Namakkal District.
2. All the Bar Associations in Namakkal District.
3. The Head Clerk, Central Nazir & Copy Superintendent of the Principal District Court, Namakkal.